



Ist ILNU INTERNATIONAL MEDIATION COMPETITION















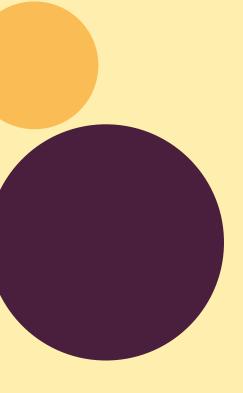
ABOUT ILNU:

Institute of law Nirma University is a premier institute in the field of legal education which has opened up the avenues of not only of a brighter future for Aspiring lawyers but has also equipped with them with much more than just knowledge about law. The institute has played an instrumental role in helping in Holistic development of the students as each student of the institute gets an opportunity to hone their skills and discover their true potentials by participating in the plethora of activities the institute conducts. Fierce Moot court competitions, active debating society and rising ADR culture bring out the best in the students. The institute has various laurels to its name which exhume the stature and respect it has gained since its establishment in 200. Everyone at ILNU believes in the motto of 'work hard, party harder' as learning is made fun and interactive as much as possible, the students consider the institute as a home away from home as the ambience and the people here are extremely warm and welcoming, ready to help as much as they can. The institute strives effortlessly towards its commitment to academia and makes use of all the opportunities that help it in facilitating this process. The institute has been a understanding host and a supportive partner for various national and international law schools as it believes that fraternity in the field of law is the way ahead for contemporary India.



ABOUT ADRC:

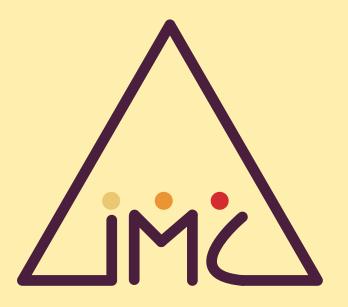
The Alternate Dispute Resolution Committee (ADRC) was constituted as an extended arm of the Academic Committee to promote interest in ADR methods given its current relevance to the legal profession. The Committee was established in 2016 as an initiative to develop a culture of ADR in ILNU that enables skill-development and helps us compete at the national and international level. The Committee is particularly oriented to ensure professional competence among the budding lawyers, inculcating Negotiation and Mediation skills. In pursuance of the same, the committee focuses on conducting various workshops, seminars and mentorship programs for promoting ADR skills in all the students.





1st ILNU-IMC, 2021

First international Mediation Competition (IMC) is a step taken by Institute of Law, Nirma University towards acting as facilitator in increasing the ADR Culture among aspiring lawyers. In the milieu of backlog of cases reaching its saturation, alternative mechanisms of dispute resolution such as mediation and negotiation provide an amicable way out. IMC is aimed at helping all the competing teams to hone their skills and ready themselves to face the dynamics of the legal world. The competition seeks to provide a prodigious experience which will amplify the interests of young minds in this niche practice of law. The competition will help students brainstorm probable solutions for a near to reality challenge while providing them the comfort of choosing their roles as per their preferences. it therefore tries to break the monotony of theory-based learning and helps the students put their knowledge and skills to use. Our collaborators provide a buttress to our efforts as we tend to work in a harmonious manner in order to help each participating student achieve his/her true potential. We look forward to hosting you, Welcome aboard!



SCHEDULE:

Registration open: 13th Jan

Registration close: 31st Jan

Announcement of

shortlisted teams: 1st Feb

Final registration: 15th Feb

Release of problems: 17th Feb

• Last date to submit

clarification: 22nd Feb

Release of clarification: 25th feb

Preliminary round 1: 5th Mar

• Preliminary round 2 and

Semi-Finals: 6th Mar

• Finals: 7th Mar

ELIGIBILITY:

Students must be enrolled in five-year integrated undergraduate law programme or any other form of Bachelor's degree in law (LLB, BCL, JD or equivalent). Students with practical experience of mediation outside their university are not eligible to participate as a mediator or a negotiator.

TEAM COMPOSITION:

- Each team shall comprise of 3 students- one mediator, 1 client and 1 counsel.
- The roles of the students shall remain the same throughout the rounds.
- Each round will include co-mediators from other institutes who will not mediate for their own institute in any round.

There will be two teams from different institutes consisting of client-advocate, one representing the plaintiff and the other representing the defence side.



FORMAT:

There will be 2 preliminary rounds.

- Post preliminary rounds, ballots will be scored for each team and the top 8 teams (including mediator team) will qualify for the semi-finals.
- There will be two semi-final rounds.
- The top 2 teams from each category of roles played by the participants will qualify for the final round.

REGISTRATION FEES:

Rs. 4500 for Indian Teams
 USD 65 for Foreign Teams

The interested universities need to provisionally register themselves through the <u>link</u> by 30th January, 2021 (11:59PM).

The best performing team(s) will be awarded in the following manner:

- a) Best Team
- b) Runner up Team
- c) Best Mediator
- d) Best Client
- e) Best Counsel

The above-mentioned awards carry awards worth Rs. 2,00,000. The breakup will of the same will be announced soon.

OUR PARTNERS:











KNOWLEDGE PARTNERS:





TRAINING PARTNERS:

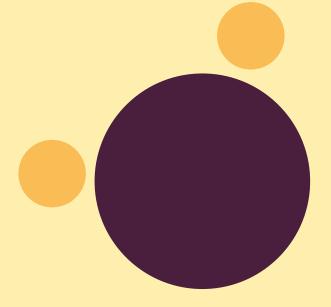


CONTACT INFORMATION:

In case of any queries pertaining to the rule or procedure of the competition, kindly contact via the information provided below.

- adrc.il@nirmauni.ac.in
- Alternate Dispute Resolution Committee, ILNU
- © @adrc.ilnu

Sanjhi Agarwal Devashish Saxena (Chairperson) (Secretary) +91-7088683404 +91-9300788556



DISCLAIMER:

The dates, schedules and details pertaining to the tournament are tentative in nature and subject to change. In case of any change, the details shall be communicated by the organising committee. Kindly follow our social media handles for timely updates.